

Since I am opting for DTVSS-2020, I am filing this application before you and request you to kindly issue Appeal withdrawal certificate as per the provisions of the DTVSS-2020 to enable me to submit form No.4 to the designated authority.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of the assessee to withdraw the appeal.

4. In the result, the appeal of the assessee is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 13th May, 2021.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 13th May, 2021
Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Hubballi
4. The PCIT, Belgaum
5. DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	13-05-2021	Sr.PS
2.	Draft placed before author	13-05-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		